BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH, MUMBAI

COMPANY PETITION NO. TCP 238/I &BP/N-CLT/MB/MAH/2017

CORAM : 1. **SHRI M.K. SHRAWAT**
Member(Judicial)

2. **BHASKARA PANTULA MOHAN**
Member (Judicial)

In the matter of Insolvency & Bankruptcy Code 2016

AND

In the matter of **M/s. VIEWCRAFT INDIA PRIVATE LIMITED**, Flat No. 105, Saylee Co-operative Housing Society, THK Marg, Opp Karnataka Hall, Matunga (W), Mumbai-400016.

AND

In the matter of **M/s. GLAMOUR HOSPITALITY PRIVATE LIMITED,** 111-113, Kaliandas Udyog Bhavan, Near Century Bazar, Prabhadevi Mumbai-400025.

Order dated 22.08.2017

TCP 238/I&BP/NCLT/MB/MAH/2017

31. None Present from the side of the Petitioner/Creditor.
32. The matter is transferred from the Hon'ble High Court of Bombay pertaining to the provisions of 433(e) and 434 of the Companies Act, 1956. On transfer of such Petitions a list of the Transferred Cases was prepared and duly publicized to inform the parties concerned.
33. The Procedure of Intimation is three fold i.e.
    (xvi) The **first step** is that every day Cause List is always been uploaded on the NCLT Site for Public Information;
    (xvii) The **second step** is that the directions given on hearing is also displayed daily in the Official Site about the decision taken in the Court; and
    (xviii) The **third step** is that the status of the Cause List is also displayed in the official site mentioning the next date of hearing.
34. Though number of opportunities were given to the Petitioner to appear but the Petitioner remained absent. It therefore appears that he is not serious in pursuing the Petition. As a consequence the Petition is liable to be rejected, however, worth to reproduce a paragraph from the latest notification dated 29.06.2017 [F.NO. 1/5/2016-CL-V] (GSR 732(E)) as under:-.

> *"Provided further that any party or parties to the petitions shall, after the 15th day of July,2017, be eligible to file fresh applications under sections 7or 8 or 9 of the Code, as the case may be, in accordance with the provisions of the Code."*

35. Hence for want of prosecution, the matter is "**abated**".
36. To be consigned to records.

Sd/-
BHASKARA PANTULA MOHAN
Member(Judicial)

Sd/-
SHRI M.K. SHRAWT
Member(Judicial)

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